

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

O.A. No. 478 OF 2023

IN THE MATTER OF:

NEHRU PLACE HOTEL PVT. LTD.

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

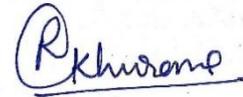
...RESPONDENTS

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Date: 10.09.2025

Through



(Rahul Khurana, Advocate)
Counsel for Respondent No.3 and 4
Mobile No. 9811894060
e-mail: rkhuranalegal@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 738 OF 2024

IN THE MATTER OF

NEHRU PLACE HOTEL PVT. LTD.

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

**Reply and on behalf of Respondent No. 3 and 4 by Raj Kumar,
IFS, Deputy Conservator of Forest, Gurugram**

1. That this case is fixed for 11.09.2025 before this Hon'ble Tribunal.

2. That earlier the case was fixed before this Hon'ble Tribunal and this Hon'ble Tribunal pleased to pass order dt. 24.01.2025. The operative part of the order is reproduced as under:-

"In pursuance to earlier order, response on behalf of respondent no. 1 to 6 has been filed. Learned Counsel for respondent no. 6 submits that the said respondent is owner of 103 acres of land and on that piece of land, no construction has been done in last four five years, no trees have been cut and as on today also, no construction is going on.

1. Counsel for the applicant seeks time to file rejoinder to the reply of respondent no. 6 and produce the material in rebuttal.

2. Shri Rahul Khurana, Learned Counsel for the State of Haryana also seeks four weeks to obtain instructions and file response on behalf of respondents nos. 2 to 5. There is also a request on behalf of the Counsel for respondent No. 1 seeking further time to file the



reply. It has been pointed out that though respondent no. 7 has been served through speed post, but no one is representing the said respondent.

Hence, the prayer for grant of four weeks made by the other respondents is accepted. Rejoinder, if any, be filed within two weeks thereafter."

3. That in compliance of the order dt. 24.01.2025, the respondent No. 3 and 4 seeks leave of this Hon'ble Tribunal to file the reply to the averments made in OA by the applicants.
4. That tree felling in the lands covered under general section 4 of Punjab Land Preservation Act, 1900 is prohibited without taking prior permission from the competent authority (annexed as **annexure R-1**). The relevant portion of general section 4 of PLPA, 1900 notification is reproduced as under :-

The cutting of trees or timber except Eucalyptus, Poplar, Bakain, Bamboo, and Ailanthus or the collection removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for bona fide domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be at liberty to sell Khair trees to any person/agency/ Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price for their products provided that the owners of the land may sell the Chain trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

5. It is submitted that the land in question falls under General Section 4, PLPA 1900 categorized as "Gair Mumkin Pahad" as per government records.



6. It is submitted that over approximately 9.5 Hac land, 697 trees were illegally felled. In this regard, Range Forest Officer, Sohna registered a Forest Offence Report bearing No. 067/503 dated 16.02.2024(annexed as **annexure R-2**) against offenders. Forest Offence Report has been compounded by CC No, 28-S/2024-25 and amount 90840/- has been recovered. After this incident reported in Forest Offence Report, no incident of tree felling was reported.

In view of submissions made herein above, it is humbly prayed that present reply be taken on record and Original Application be dismissed qua the answering respondent.

Place:- Gurugram

Date:-



(Raj Kumar)

Deputy Conservator of Forest,
Gurugram

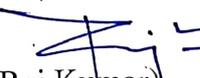
(for Respondent No 3 & 4)

VERIFICATION

Verified that the contents of para no.1 to 6 of the reply are true and correct to the best of my knowledge and information derived from the official record. Nothing material has been concealed therein.

Place:- Gurugram

Date:-



(Raj Kumar)

Deputy Conservator of Forest,
Gurugram

(for Respondent No 3 & 4)



ATTESTED

RAM NIWAS, ADVOCATE
NOTARY (SHHARADHUM INDIA) INDIA

**BEFORE THE NATIONAL GREEN TRIBUNAL
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AFFIDAVIT

I, Raj Kumar, IFS, Deputy Conservator of Forest, Gurugram do hereby solemnly affirm and state as under:

1. That I have been impleaded as Respondent No.4 and is authorized representative of the Respondent No.3 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.


DEPONENT

VERIFICATION

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.



ATTESTED

RAM NIWAS, ADVOCATE
NOTARY GURUGRAM (Haryana) INDIA


DEPONENT

[Authorised English Translation]

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 81/P.A. 2/1900/S. 4/2013.—Whereas the Governor of Haryana is satisfied, after due enquiry, that the regulation, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900);

Now, therefore, in exercise of powers conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette in the areas more particularly specified in the Schedule given below, which has been notified under Section 3 of the said Act, *vide* Haryana Government, Forest Department, Notification No. S.O. 81/P.A. 2/1900/S. 3/2012, dated the 19th December, 2012.

- (a) The cutting of trees or timber except Eucalytus, Poplar, Bakain, Bamboo, Tut, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for *bona fide* domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be liberty to sell Khair trees to any person/agency/Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

HARYANA GOVT. GAZ. JAN. 8, 2013
(PAUS. 18, 1934 SAKA)

SCHEDULE

District	Tehsil	Village
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani.
	Panchkula	
Ambala	Narangarh	
Yamuna Nagar	Jagadhari Chhachhrauli	Narangarh, Sadhuara, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Jekur.
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi-Ballabgarh road and northern road and northern side of Ballabgarh-Sohna road.
Mewat	Nuh Ferozpur Jhirka	Areas lying on western side of Delhi-Alwar road. All Revenue Estates of Ferozpur Jhirka Tehsil.
Gurgaon	Gurgaon Sohna Pataudi	All Revenue Estates of Gurgaon Tehsil. All Revenue Estates of Sohnna Tehsil. All Revenue Estates of Pataudi Tehsil.
Mohindergarh	Narnaul Mohindergarh	All Revenue Estates of Narnaul Tehsil. All Revenue Estates of Mohindergarh Tehsil.
Rewari	Rewari Bawal Kosli	All Revenue Estates of Rewari Tehsil. All Revenue Estates of Bawal Tehsil. All Revenue Estates of Kosli Tehsil.
Bhiwani	Dadri Bhiwani Loharu	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.

KRISHNA MOHAN,
Additional Chief Secretary to Government Haryana,
Forest Department.



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FOR No 205-S-2023/24

PC No = 76-S-2023/24



वन अपराध रिपोर्ट

FOR Book No. 0503

वन विभाग, हरियाणा सरकार

067

FOR No.

वन मण्डल						
रेंज/ब्लॉक/बीट	गुप्तगुप्त					
रीच/जगह का नाम	खोहना रामसीना रामसीना					
FOR No. (Date, Day & Time)	रामसीना जगरल से - 4 मुक्तिमण्डल					
रिपोर्ट जारी करने वाले का नाम	067/0503, 16.02.2024 दिन					
अपराध की जानकारी का स्रोत	श्री सुरेश सिंह वरु					
अपराध होने के तारीख/दिन/समय	✓ स्वयं द्वारा गस्त/मुखबीर द्वारा/शिकायत					
जांच अधिकारी का नाम व पद	16.02.2024 दिन					
अपराध/घटना का विवरण संलग्न	श्री रसीद अरमय वर्क					
उल्लंघन किया गया अधिनियम	नहीं/यदि हां तो पृष्ठ संख्या					
भारतीय वन अधिनियम 1927	PLPA 1900 6th संवर्धन-4					
वन्य प्राणी (संरक्षण) अधिनियम 1972						
पंजाब भूमि संरक्षण अधिनियम 1900						
भारतीय दण्ड संहिता						
अपराधी का विवरण	नाम	खिता का नाम	उम्र	जाति	पता	
	आजाद सिंह	सतवार	गुजर	इडलाल भाव	रामसीना	
अपराधी का विवरण	नाम	खिता का नाम	उम्र	जाति	पता	
	आरिफ	राज मोहम्मद	मैत	आजाद गोल मजोह	तब ताबुदु	
जब्त किये गये सामान का विवरण						
जब्त वन उपज का विवरण	विवरण	पूजाति	किस्म/साइज	संख्या	मुल्य	मुआवजा राशि
	विषय	रीड	अरु	58		
			II	07		
			पुस	511		
जब्त वृक्ष का विवरण	प्रकार		रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/हथियार						
अन्य, यदि कोई हो						
सही को चिन्हित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया		यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया				
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया				

R.O.A.C.

आजाद

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

आजाद

आरोपी का हस्ताक्षर/अंगुठे का निशान

आजाद

बीट इन्चार्ज श्री रासिना बीट

बीट इन्चार्ज

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नाम

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दिनांक

